

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH

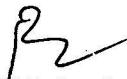
14. CP 060/00188/2014 IN  
O.A. No.060/00263/2014

**(DHARMENDER KUMAR & ANR. VS. S.V. PATIL & ORS.)**

**17.10.2014**

Present: Sh. S.S. Pathania, counsel for the applicants.

1. Heard Sh. Pathania, learned counsel for the applicants. It is contended that the orders passed by this Tribunal in O.A. No.060/00263/2014 on 23.7.2014, wherein the respondents were to comply with direction within two months from the date of receiving a certified copy of the order, have not been complied with.
2. Issue notices to respondents No.2 and 3 in first instance.
3. List on 14.11.2014.

  
**(DR. BRAHM A. AGRAWAL)**  
**MEMBER (J)**

  
**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

'KR' notice issued to  
R.A. 273 on 22/10/14.  
AD is excused.  
Reply not filed.

  
10/11

**DHIRENDER SINGH**

1  
2  
36.CP 060/00188/14 in  
O.A. NO. 060/00263/14

**Dharmender Kumar & Another Vs. S.V. Patil & Others**

**14.11.2014**

Present: None for the petitioner

1. Notices issued to Respondents No. 2 and 3 have not been received back – served or otherwise.
2. List on 16.12.2014 to await service.

*18*  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

*1*  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

'mw'

Service report  
is awaited  
Reply Affidavit  
not filed

*10/12*

*DHARMENDER SINGH*

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

09. CP 060/00188/2014 IN OA No. 060/00263/2014

(Dharmender Kumar & Anr. Vs. S.V. Patil & Ors.)

16.12.2014

Present: Sh. A.K. Virdi, proxy counsel for the petitioners.  
Sh. Rakesh Verma, counsel for the respondents.

1. Heard.
2. Sh. Rakesh Verma, learned counsel for the respondents has produced photocopy of order dated 28.10.2014 and submitted on basis thereof that relevant order of this court has been complied with, therefore, the present C.P. may be dismissed having been satisfied.
3. Copy, thereof, has been handed over to the counsel opposite who does not dispute the factual accuracy of the statement qua compliance.
4. In view thereof, we are inclined to accept the submission made by the learned counsel for the respondents and accordingly, the C.P is dismissed having been satisfied.
5. Notices issued to the respondents are discharged.

R.S.  
(RAJWANT SANDHU)  
MEMBER (A)

S.K.  
(SANJEEV KAUSHIK)  
MEMBER (J)

'jk'

MA 060/00188/15  
Dismissed of rule  
Separate order  
Kept in C.P. 00188/14.  
Copy of order be placed  
in this file date.

29/11/15